

**Central Administrative Tribunal  
Principal Bench**

**OA No.2177/2019**

New Delhi this the 25<sup>th</sup> day of July, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)**

Bala Prakash Sharma, Aged 58 years/Gp.'C',  
S/o Late Sh. Nanu Ram,  
R/o WZ-465A, Hari Nagar,  
New Delhi - Applicant

(By Advocate: Mr. MK Gaur)

VERSUS

1. Union of India through  
the Secretary,  
Ministry of Defense,  
Government of India,  
South Block, New Delhi
2. The Chief Administrative Officer,  
Delhi Head Quarter,  
New Delhi-110011 - Respondents

(By Advocate: Mr. HK Gangwani)

**ORDER (Oral)**

The applicant has filed this OA, seeking the following reliefs:-

- “(a) Directing the respondents to place the relevant records pertaining to the present OA before their Lordships for the proper adjudication in the matter in the interest of justice.
- (b) Directing the respondents to consider and finalize the request of the applicant for the grant of compassionate allowance in terms of the provisions stipulated under Rule 41 of CCS (Pension) Rules, 1972 which is pending

consideration in the shape of representation/mercy application dated 03.12.2018 within some stipulated period with all other consequential benefits.

- (c) Allowing the OA of the applicant with cost.
- (d) Any other fit and proper relief may also be granted to the applicant.”

2. Mr. H.K. Gangwani, learned standing counsel, appears on receipt of advance notice for the respondents.

3. Counsel for the applicant draws our attention to the fact that on 03.12.2018, the applicant has submitted a representation/mercy application under Rule 41 of CCS(Pension) Rules, 1972 for grant of compassionate allowance but he has yet to receive any order on the same. He states that the applicant would be satisfied if the respondents are directed to dispose of his representation within a fixed period of time.

4. In view of the limited prayer of the applicant, without going into the merits of this case, we direct the respondents to decide the representation of the applicant dated 03.12.2018 in accordance with law, within a period of 90 days of receipt of a copy of this order.

4. With the above directions, the OA is disposed of, at the admission stage itself.

**(Nita Chowdhury)**  
**Member (A)**

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